

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 39/RP/2023**

Subject : Petition for review of the Order dated 6.10.2023 in Petition No. 366/GT/2020 with respect to Trued up Tariff of NLCIL's Barsingsar Thermal Power Station (BTPS) (2X125 MW).

Date of Hearing : **8.8.2024**

Petitioner : NLC India Limited

Respondents : Rajasthan Urja Vikas and IT Services Limited and 3 others.

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member

Parties Present : Shri Rakesh Pandey, Advocate, NLCIL  
Shri Vinay Sobti, NLCIL  
Ms. Shivani Verma, Advocate, Rajasthan Discoms

**Record of Proceedings**

During the hearing, the learned counsel for the Review Petitioner made detailed oral submissions seeking review of the impugned order dated 6.10.2023 on issues namely the (i) disallowance of additional capital expenditure on certain assets for the period 2014-19 amounting to Rs. 134.61 crores (ii) adjustment of the LD amount claimed under exclusions amount to Rs. 24.78 crores (iii) disallowance of liabilities discharged amounting to Rs. 9.49 crores and (iv) disallowance of personnel charges in the water charges. He also submitted that no proper reasons/justifications have been provided by the Commission, while disallowing the amounts in the impugned order.

2. In response to the above, the learned counsel for the Respondents submitted that there is no infirmity in the impugned order dated 6.10.2023. He also pointed out that the present review petition is an appeal in disguise and is, therefore, not maintainable.

3. The Commission, after hearing the learned counsels for the parties, reserved its order in the matter.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

